
(2016) 08 P&H CK 0259
In the Punjab And Haryana At Chandigarh
Case No : CRM-M No. 24321 of 2015

Joginder Singh @ Lala

APPELLANT

Vs

State of Punjab

RESPONDENT

Date of Decision : 03-08-2016

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 439

Citation : (2016) 4 LawHerald 2824

Hon'ble Judges : Mr. Ajay Tewari, J.

Bench : Single Bench

Advocate : Ms. Satwant Mehta, Advocate, for the Petitioner; Ms. A.K. Khurana, Addl. A.G, Punjab, for the Respondent

Final Decision : Disposed Off

Judgement

Mr. Ajay Tewari, J.(Oral)—Vide this common order above mentioned two petitions are being disposed of as they arise from the same FIR.

2. These are two petitions filed under Section 439 Cr.P.C for grant of regular bail in case FIR No. 69, dated 23.06.2014, registered under Sections 302/307/341/506/427/148/149 of the IPC read with Sections 25/27/54/59 of Arms Act, P.S. Chohla Sahib, District Tarn Taran.

3. Learned Counsel for the petitioners has argued that the petitioners have been in custody more than two years and not a single witness has been examined and they are not attributed a single injury to the deceased.

4. Learned Addl. A.G., Punjab on instructions from ASI Narender Singh, has accepted these factual assertions.

5. In these circumstances, without commenting upon the merits of the case, and keeping in view the period of custody already suffered by the petitioners, I do not deem it appropriate to deny the concession of regular bail to them.

6. Bail to the satisfaction of the trial Court.

7. Petitions stand disposed of.